

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. 62/8896/2020

(SWP No. 865/2011)

This the 28th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)

Abdul Rouf Wani, aged 27 years, S/o Ghulam Qadir Wani, R/o Gosoo, Distt. Pulwama.

.....Applicant
(Advocate: Mr. M. Ayoub Bhat)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Home Department, Civil Sectt. Jammu/Srinagar.
2. Director General of Police, Police Headquarters, Jammu/Srinagar.
3. Inspector General of Police, Kashmir, Srinagar.
4. Dy. Inspector General of Police South Kashmir, Anantnag.
5. Sr. Superintendent of Police, Pulwama.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Dinesh Sharma, Member (A):

At the outset, learned counsel for the applicant sought permission of the Court to withdraw this T.A. with liberty to file afresh.

2. Accordingly, the T.A. is dismissed as withdrawn with liberty to file afresh. No order as to costs.

**(DINESH SHARMA)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun